

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-517

(IB)-771(PB)/2018

IA/5191/2023, Contempt Petition-37/2023

IN THE MATTER OF:

Capri Global Capital Ltd.

....Applicant

Vs.

Value Infratech India Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 09.08.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :

For the Respondent :

For the SRA : Mr. Arpit Singh Arora, Adv.

For the RP : Mr. Rishabh Jain, Adv.

Mr. Sanjay Kumar Singh, Ex-RP in Person

For the Homebuyers : Mr. Mayank Mittal, Mr. Dayakar Poludasu, Mr.
Suryansh Tripathi

HYBRID HEARING (PHYSICAL & VC)

ORDER

Contempt Petition-37/2023:-

This is a Contempt Petition filed by the present RP against the previous RP for Disobedience and non-compliance of order dated 13.03.2023 passed in IA/2811/2022. Ld. Counsel for the Applicant is present. Ld. Counsel on behalf of non-Applicant is present virtually and submitted that whatever documents he is having he will hand over to the newly appointed RP before the next date of hearing. As mentioned in our earlier order dated 11.07.2024, the non-Applicant did not appear before this Adjudicating Authority on multiple times.

Non-Applicant is directed to remain present physically on the next date of hearing. List this application on **19.09.2024**.

IA/5191/2023:-

List this application on **19.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)